
(2024) 01 RAJ CK 0119
In the Rajasthan High Court
Case No : Civil Writ Petition No. 1255 Of 2024

Jeet Veterinary College

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 25-01-2024

Acts Referred:

Citation : (2024) 01 RAJ CK 0119

Hon'ble Judges : Dr. Nupur Bhati, J

Bench : Single Bench

Advocate : OP Sharma

Final Decision : Disposed Of

Judgement

Dr.Nupur Bhati, J

This writ petition has been filed by the petitioner-Institution raising a grievance that the respondents are not inspecting its college for granting permission to establish Veterinary College for B.V.Sc. Course and are also not passing appropriate orders for granting permission to establish the said college.

Be that as it may, this writ petition is disposed of with liberty to the petitioner-Institution to file an application seeking permission for establishing Veterinary College for conducting the aforementioned courses within a period of three weeks from today.

In case, such application is filed by the petitioner-Institution, it is expected that the respondents shall consider and decide the same and pass appropriate order preferably within a period of three months from the date of submission of the application after conducting necessary inspection, subject to the condition that the petitioner-Institution has completed all the other requisite formalities.

Ordered accordingly.

The instant writ petition as well as stay application, stand disposed of.